ITEM NO.36 COURT NO.13 SECTION XII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8442/2021

(Arising out of impugned final judgment and order dated 20-04-2021 in WP No. 5356/2021 passed by the High Court Of Judicature At Madras)

FISHERMAN CARE Petitioner(s)

VERSUS

THE GOVERNMENT OF INDIA DEPARTMENT OF

Respondent(s)

ANIMAL HUSBANDRY, DAIRYING AND FISHERIES REP. BY ITS SECRETARY & ORS.

IA No. 73740/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 80092/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 79487/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 262/2022

(FOR

FOR STAY APPLICATION ON IA 83988/2022 IA No. 83988/2022 - STAY APPLICATION)

W.P.(C) No. 710/2022

W.P.(C) No. 1039/2022

(FOR ADMISSION)

Date: 16-12-2022 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE A.S. BOPANNA HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. A. Sirajudeen, Sr. Adv.

Mr. C.R.Jayasukia, Adv.

Mr. James P. Thomas, AOR

Ms. Noor Aalam, Adv.

Mr. Dinesh Mohan Sinha, Adv.

Mr. Vinod Kumar, Adv.

Mr. K.k. Chauhan, Adv.

Mr. Shekhar Kaushik, Adv.

Mr. Sagar Roy, Adv.

Mr. L.P. Maurya, Adv.

Mr. M.P. Parthiban, AOR

Mr. Gopal Sankarnarayanan, Sr. Adv.

Mr. Praveen Kumari, Adv.

Ms. Aditi Gupta, Adv.

Mr. D.D. Sharma, Adv.

Mr. Rajeev Kumar Deora, Adv.

Mr. Kaushal Kishore, Adv.

Mr. C.R. Jayasukin, Adv.

Mr. Bikash Chandra, Afv.

Mr. H.K. Naik, Adv.

Mr. Shiv Nath, Adv.

Mr. Rahul Sharma, Adv.

Mr. Sumit Kumar, Adv,

Mr. Narender Kumar Verma, AOR

For Respondent(s)

Mr. K.M.Nataraj, ASG

Ms. Indira Bhakar, Adv

Mr. Vatsal Joshi, Adv

Mr. Vinayak Sharma, Adv

Mr. Anirudh Sharma , ADV

Mr. Nakul Chengappa K.K , Adv

Ms. Akriti A. Manubarwala ,Adv.

Mr. Chitransh Sharma, Adv.

Mr. Amrish Kumar, AOR

Mr. D.kumanan, AOR

Mr. Sheikh Kalia, Adv.

Ms. Racheeta Chawla, Adv.

Ms. Divya Singh, Adv.

UPON hearing the counsel the Court made the following O R D E R

Heard the learned senior counsel for the petitioner as also the learned counsel for the respondent.

Mr. Gopal Sankarnarayanan, learned senior counsel for the petitioners brings to our notice the short affidavit filed on behalf of respondent nos. 1 and 2 wherein, it has been indicated with regard to the policy of the Central Government in so far as the using purse seine fishing nets beyond 12 nautical miles.

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Since, the issue for consideration is with regard to the fishing within 12 nautical miles, which is within the jurisdiction of the State Government and the fishing beyond it, which is regulated by the Central Government, further instructions in that regard may be received by the learned counsel for respondent-State as well as by the Central Government.

The learned counsel for the Central Government to also secure instructions with regard to the stipulations that are referred to in the affidavit so that the same could be finalised by them, if they have not yet been finalised, before the fishing season comes to an end.

To enable them to do so and report to this Court, list the matters on 03.01.2023.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA) ASSISTANT REGISTRAR